

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH HYDERABAD.

O.A.NO. 913 of 1992.

Between

Dated: 21.10.1992.

M. Rama Krishna Sarma

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Applicant

And

1. Union of India, represented by its Secretary, Ministry of Home Affairs., Department of Personnel & Training, New Delhi.
2. Union Public Service Commission, represented by its Secretary, Dholpur House, New Delhi.
3. Government of A.P. represented by its Chief Secretary, General Administration(Special.A) Department, Secretariat, Hyd. A.P.

Respondents.

Counsel for the Applicant

: Sri. G.V.L.Narasimha Rao

Counsel for the Respondents

: Sri. N.R.Devaraj, Sr. CGSC.(R-1 & R-

: Sri. D.Panduranga Reddy, Spl. coun-
sel for the State of A.P.(R-3)

CORAM:

Hon'ble Mr. R.Balasubramanian, Administrative Member
Hon'ble Mr. C.J.Roy, Judicial Member.

The Tribunal made the following order:-

Heard both sides.

Admit. Three weeks notice is given to the respondents to file counter. List the case on 13.11.1992, for positive orders. The office objection has been seen and it is directed to take the case on file.

8/10/92
Deputy Registrar (Judl.)

Copy to:-

1. Secretary, Ministry of Home Affairs, Department of Personnel & Training, Union of India, New Delhi.
2. Secretary, Union Public Service Commission, Dholpur house, New Delhi.
3. Chief Secretary, General Administration (Special) Department, Govt. of A.P. Secretariat, Hyd. A.P.
4. One copy to Sri. G.V.L.Narasimha Rao, advocate, 2-1-566/B/1, Nallakunta, Hyd-44.
5. One copy to Sri. N.R.Devaraj, Sr. CGSC, CAT, Hyd.
6. One copy to Sri. D.Panduranga Reddy, Spl. counsel for A.P.State.
7. One spare copy.

Rsm/-

Rehman
21/10/92